

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 118**

**IA(I.B.C)/190(CH)2023**

**IA(I.B.C)/1578(CH)2022**

**In**

**CP (IB) No. 196/Chd/Hry/2021**

**(Admitted)**

**IN THE MATTER OF:**

**Group M Media India Pvt. Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Hooq Digital India Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 33(1)(b)(i) to (iii) r/w 33(3), 19(2), IBC 2016**

**Order delivered on 06.05.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 13.06.2024.

Sd/-  
**Court Officer**